NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.100/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Smt. Vatsalabai Shinde

V/s. M/s. Inventa Electro Systems Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

19/8/2016

D. G. Dhanare Karocak for Respondents Order

C.P No. 100/397-398/CLB/MB/MAH/2014

- 1. Ld. Advocates from the side of the Respondent is present, however, no one is present from the side of the Petitioner.
- 2. Records of the case have revealed that vide an order (Interim) dated 04.12.2014 the CLB, Mumbai Bench had made an observation that a final opportunity was granted to the Respondents to file Reply within 4 weeks. This observation was again communicated to the Ld. Advocate of the Respondent present in the Court.
- 3. Since the Petitioner is not present hence the matter is adjourned for the next date fixed on 27.09.2016. The Respondent is directed to comply with the directions earlier issued and also intimate the next date of hearing to the other side.

M. K. SHRAWAT

Member (Judicial)

Mishrawet

Dated: 19th August, 2016.